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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00431/2014  
Chandigarh, this the 31<sup>ST</sup> Day of March, 2015**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).  
HON'BLE MRS. RAJWANT SANDHU, MEMBER (A).**

Parveen Mann son of Sh. Ramphal Singh, resident of Village Pyare ki Dhani PO Leghan, District Bhiwani (Haryana).

**...APPLICANT  
VERSUS**

1. Union of India through Department of Personnel and Training, North Block, New Delhi-110001.
2. Staff Selection Commission, Govt. of India through its Secretary, Block No.12, CGO Complex, Lodhi Road, New Delhi.
3. Deputy Director (NWR), Staff Selection Commission, Block-3, Kendriya Sadan, Sector-9, Ground Floor, Chandigarh.

**...RESPONDENTS**

**Present:** Sh. P.K. Chugh, counsel for the applicant.  
Sh. D.R. Sharma, counsel for the respondents.

**ORDER**

**BY HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)**

1. This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief:

"8(i) Setting aside the order dated 08.07.2013 passed by respondent no.2 whereby the candidature of the applicant in respect of Combined Graduate Level Examination has been cancelled and he has been debarred from appearing in any examination conducted by the respondents for 3 years further directing the respondents to consider applicant eligible in respect of Combined Graduate Level Examination

*Ms —*



and subsequently declare the result of applicant alongwith other candidates."

2. Background of the matter is that the applicant applied for Combined Graduate Level Examination-2011. He appeared in the Tier-I Examination held on 26.06.2011 and Tier-II Examination held on 04.09.2011 and having been successful in the same he was called for interview vide letter dated 10.10.2011 (Annexure A-1). The applicant appeared in the interview and was awaiting declaration of result. However, he received show cause notice dated 27.02.2012 issued by respondent no.2 whereby he was informed that his candidature in respect of CGLE had been cancelled and he had been debarred from appearing in any of the examinations conducted by SSC for a period of 5 years. The applicant filed OA No.261/HR/2012 before this Tribunal which was disposed of vide order dated 28.05.2012 and direction was given to the respondents to pass speaking order after affording opportunity to the applicant (Annexure A-3). The respondents then issued show cause notice dated 06.06.2013 to the applicant (Annexure A-5) and he sent reply to the same vide letter dated 19.06.2013 (Annexure A-6). However, the candidature of the applicant was again rejected vide letter dated 08.07.2013 (Annexure A-7). Hence this O.A. 16

3. Written statement has been filed on behalf of the respondents.

4. When the matter came up for consideration today, learned counsel for the applicant reiterated facts and grounds taken in the O.A. while learned counsel for the respondents stated that an identical matter had been decided vide order dated 17.10.2014 in O.A. No.060/00228/2014, the claim made in that O.A. had been rejected. He requested that similar orders may be passed in the present case also.

5. We have carefully considered the pleadings of the parties, material on record and also seen order dated 17.10.2014 in O.A. No.060/00228/2014. Since it is evident that the applicant appeared for the CGLE 2011 in the same room as Sh. Sh. Ravinder Dahiya, the applicant in O.A. No.060/00228/2014 and similar allegations of mal-practice had been made against the present applicant, hence keeping in view the decision in that case, the present OA is also rejected.

  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Place: Chandigarh.**  
**Dated: 31.03.2015.**

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